

*Sheila Dikshit*  
SHEILA DIKSHIT  
Chief Minister  
Govt. of N.C.T. of Delhi

Bill No. 05 of 2012

**Indira Gandhi Delhi Technical University for Women Bill, 2012**

A

**BILL**

To provide for the reconstitution of the Indira Gandhi Institute of Technology as Indira Gandhi Delhi Technical University for Women and to incorporate it as a non-affiliating teaching and research University at Delhi to facilitate and promote studies, research, technology, innovation, incubation and extension work in emerging areas of professional education with focus on engineering, technology, applied sciences, management and its allied areas and also to achieve excellence in these and related fields and other matters connected therewith or incidental thereto.

Whereas, the Indira Gandhi Institute of Technology is a constituent college of Guru Gobind Singh Indraprastha University of the Government of National Capital Territory of Delhi;

And whereas, it is expedient to confer on the said institution the status of a University to enable it to function more efficiently as a teaching and research centre in various branches of learning and courses of study promoting advancement and dissemination of knowledge and learning, and to meet the requirement of higher education and research in the field of engineering and technology, applied sciences and management sciences etc., foster industry relevant research and innovations and to avail better scopes and opportunities to serve the society and the nation

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty second Year of the Republic of India as follows:

1. **Short title and commencement-** (1) This act may be called the **Indira Gandhi Delhi Technical University for Women Act, 2012.**
  - (2) It shall come into force on such date as the Government may, by notification in the official Gazette, appoint.
2. **Definitions-** In this Act, unless the context otherwise requires, -
  - (a) "Academic Council" means the Academic Council of the University;

- (b) "Academic Staff" means such categories of staff as are designated by the Statutes to be the academic staff of the University;
- (c) "Board of Management" means the Board of Management of the University;
- (d) "campus" means the unit established or constituted by the University for making arrangements for instruction, or research, or both;
- (e) "Chancellor", "Vice Chancellor" and "Pro Vice-Chancellors" mean respectively, the Chancellor, the Vice Chancellor and the Pro Vice-Chancellor of the University;
- (f) "Centre" means Centre of excellence in a specified academic speciality or area established or maintained by University;
- (g) "Court" means the Court of the University;
- (h) "Delhi" means the National Capital Territory of Delhi;
- (i) "Department" means a Department of studies of the University;
- (j) "employee" means any person appointed by the University;
- (k) "Finance Committee" means the Finance Committee of the University;
- (l) "Government" means the Lieutenant Governor of the National Capital Territory of Delhi appointed by the President under article 239 and designated as such under article 239AA of the Constitution of India;
- (m) "Hall" means a unit of residence or of corporate life for the students of the University;
- (n) "Institution" means any institution established or maintained by the University;
- (o) "Lieutenant Governor" means the Lieutenant Governor of the National Capital Territory of Delhi appointed by the President under article 239 and designated as such under article 239AA of the Constitution of India;
- (p) "misconduct" means a misconduct prescribed by the Statutes and the Ordinance;
- (q) "notification" means a notification published in the official Gazette;
- (r) "Planning Board" means the Planning Board of the University;
- (s) "prescribed" means prescribed by the Statutes or Ordinances or Regulations, as the case may be, made under this Act;
- (t) "Registrar" means the Registrar of the University;
- (u) "Statutes", "Ordinances" and "Regulations" mean respectively the Statutes, Ordinances and Regulations of the University for the time being in force;
- (v) "University" means the Indira Gandhi Delhi Technical University for Women as incorporated under this Act; and



- (w) "University teachers" means Professors, Associate Professors and Assistant Professors appointed for imparting instruction or conducting research in the University and are designated as teachers by the Statutes.

3. **Incorporation of the University** - (1) With effect from such date as the Government may, by notification in the official Gazette, appoint, there shall be established a University by the name of "**Indira Gandhi Delhi Technical University for Women**", comprising the Chancellor, the Vice Chancellor, the Pro-Vice Chancellor, the first members of the Court, the Board of Management and the Academic Council of the University and all such persons as may hereafter be appointed to such office or as members so long as they continue to hold such office or membership.

(2) The University shall be a body corporate with the name aforesaid having perpetual succession and a common seal with power, subject to the provisions of this Act, to acquire, hold and dispose of property and to contract, and may by the said name sue or be sued.

(3) The University shall be a Centre for excellence engaged in teaching and research in emerging areas of professional education with focus on but not restricted to Engineering, Technology, Applied Sciences and Management and shall promote inter-disciplinary education and research to achieve excellence in these and related fields.

(4) The University shall be administratively autonomous and shall receive grant-in-aid from Government of Delhi to provide education to the girls' students and as such shall receive funds for capital and operational expenditure from Government of Delhi, having its own governance as well as administrative policies and practices as prescribed.

(5) The University shall initially function from the Kashmere Gate Campus. An appropriate piece of land shall be provided by the Government to the University. The Government shall initially extend funds for the establishment of infrastructure including land development, architectural design, buildings, equipment and other needs.

4. **Effect of incorporation of University** - On and from the commencement of this Act-

- (a) any reference to the Indira Gandhi Institute of Technology in any law (other than this Act) or in any contract or other instrument shall be deemed as a reference to the University;
- (b) all the property, movable or immovable, of or belonging to the Indira Gandhi Institute of Technology shall vest in the University;
- (c) all the rights and liabilities of the Indira Gandhi Institute of Technology shall be transferred to and be the rights and liabilities of the University;
- (d) every person employed by the Indira Gandhi Institute of Technology immediately before such commencement shall hold his office or service in the University by the same tenure,



at the same remuneration and upon the same terms and conditions and with the same rights and privileges as to pension, leave, gratuity, provident fund and other matters including all service related matters with regard to promotion and disciplinary actions as he would have held the same if this Act had not been passed, and shall continue to do so unless and until his employment is terminated or he has opted for the University's terms and conditions of employment which would be uniform for the same class of employees; and

- (e) notwithstanding anything contained in this Act, existing students of the Indira Gandhi Institute of Technology, who would have been admitted before the establishment of the University under section 3 of this Act, shall continue to pursue their academic courses and programmes of study under the enrolment and affiliation of the Guru Gobind Singh Indraprastha University, New Delhi, which shall conduct examinations to them and award degrees to them upon successful completion of the courses and programmes of study they are pursuing there at presently.
  - (f) The expenditure out of grant-in-aid shall be incurred by the University in accordance with the pattern of aid approved by the Government, provision of GFR, 2005 as amended from time to time and instructions / guidelines / directives issued by the Govt. of NCT of Delhi. They shall follow financial rules of discipline as applicable in Govt. until and unless they frame rules of their own, approved by Government.
5. **Jurisdiction** - Save as otherwise provided by or under this Act, the limits of the area within which the University shall exercise its powers, shall be those of the National Capital Territory of Delhi.
6. **Objects of the University** - The objects of the University shall be-
- (1) to evolve and impart comprehensive professional education with focus on but not restricted to Engineering, Technology, Sciences, Management and such areas as deemed fit;
  - (2) to facilitate and promote studies leading to award of degrees, diplomas and certificates;
  - (3) to achieve excellence in Engineering, Technology, Sciences, Management and allied areas and matters connected therewith or incidental thereto;
  - (4) to establish Centres of Advanced Studies, Research and innovation in various relevant areas of Sciences, Engineering, Technology, Management and allied areas;
  - (5) to promote development of products, services and entrepreneurship;
  - (6) to be industry relevant and to create an impact on the academic community in India and abroad;
  - (7) to establish linkages between the University, Industries, Research and Development Organizations and other Universities/ Institutes for collaborative (including dual degree) teaching and research programmes in India and abroad;
  - (8) to promote global interaction through faculty and student exchange in the areas of Science, Engineering, Technology, Management and other allied areas as deemed fit;
  - (9) to set up innovation centres, knowledge Park and Technology incubators to foster Techno-entrepreneurship, innovation and new product development;



- (10) to disseminate knowledge and contribute towards nation building and faculty development by organizing expert lectures, seminars, symposia, workshops, conferences, summer and winter schools, short term training programs and refresher courses from time to time;
- (11) to promote and foster cultural and ethical values with a view to promote and foster professional morality, research integrity, globally acceptable business ethics and morals for professionals;
- (12) to publish periodicals, treatises, studies, books, reports, journals and other literatures on subjects pertinent to academic areas of the university, including electronic resources;
- (13) to undertake study, training projects and technology transfer programmes relating to Science, Engineering, Technology and Management;
- (14) to do all such things as are incidental, necessary or conducive to the attainment of all or any of the objectives of the University.

7. **Powers and functions of the University** - The University shall have the following powers and perform the following functions namely:-

- (i) to provide for instruction in such branches of learning as the University may, from time to time, determine and to make provisions for research and for the advancement and dissemination of knowledge and skills;
- (ii) to hold examination and to grant, degrees, diplomas and certificates subject to such conditions as the University may determine and to confer degrees and other academic distinctions or titles from time to time on the basis of examinations, evaluation or any other method of testing, on persons and withdraw any such award for good and sufficient reasons;
- (iii) to confer honorary degrees or other distinctions;
- (iv) to organize and to undertake extra-mural studies and extension services;
- (v) to create teaching, research, administrative, technical, ministerial and other posts under the University and to make appointments thereto in accordance with provisions as prescribed;
- (vi) to recognize persons as professors, associate professors or assistant professors as teachers of the University;
- (vii) to provide for the terms and conditions of service of teachers and other members of the academic or administrative staff appointed by the University;
- (viii) to co-operate or collaborate or associate with any other university, authority or institution of higher learning, research laboratory, industry in such manner and for such purpose as the University may determine;

- (ix) to establish centres for education and research at all levels (undergraduate, postgraduate and research) with accredited and reputed foreign Universities in Sciences, Engineering, Technology and Management and in any other subjects as deemed fit;
- (x) to prescribe for supernumerary seats, over and above the approved intake, across different disciplines and programs for the foreign students, the persons of Indian origin (PIOs), the Non-Resident Indians (NRIs) and the Self-financing and Sponsored students at a fee to be decided by it from time to time;
- (xi) to appoint persons working in any other university or organizations as teachers of the University for a specified period;
- (xii) to build up a body of academia to perform academic functions, and to pay them remuneration in the manner prescribed;
- (xiii) to enable the co-operation and promote collaboration with institutions in India and abroad for imparting instructions or supervising research, or both;
- (xiv) to establish, maintain institutions, campuses and such other centers of education, research, training and extension as deemed appropriate by the University;
- (xv) to set up central facilities like computer centre, instrumentation centre, central workshop, central library, auditorium, etc;
- (xvi) to set up curriculum development cells for different subjects to create a repository of learning material in print and electronic forms;
- (xvii) to make provision for research and consultancy services and, for that purpose, to enter into such arrangements with other institutions or bodies as the University may deem fit;
- (xviii) to determine mode and standards for admissions to the University which may include examinations, evaluation or any other method of selection;
- (xix) to institute and award fellowships, scholarships, studentship, medals and prizes;
- (xx) to prescribe, demand and receive payment of fees and other charges;
- (xxi) to establish, maintain and manage halls, hostels, residences etc. for the faculty, staff, students and scholars;
- (xxii) to prescribe, supervise, and regulate the residence of students of the University;
- (xxiii) to prescribe and regulate the conduct of students and enforce discipline amongst the students of the University and to make arrangements for promoting their health, welfare and cultural and corporate life;
- (xxiv) to prescribe a code of ethics, code of conduct and disciplinary rules for its employees and Code of Discipline for the students;
- (xxv) to regulate the work and conduct of employees of the University and take such disciplinary measures in this regard as may deem necessary;



- (xxvi) to make arrangements for promoting the health and general welfare of employees of the University;
- (xxvii) to create a corpus fund for the University and transfer, in full or part, donations received from alumni, industries and other national and international foundations, organizations as may be approved by the Board of Management of the University and to decide the modalities for the utilization of such a corpus fund;
- (xxviii) to receive benefactions, donations and gifts from persons and to name after them such chairs, institutions, buildings and the like as the University may determine, whose gift or donation to the University is worth such amount as the University may decide;
- (xxix) to acquire by gift, purchase, lease, hire or otherwise, howsoever, any movable or immovable property which may be necessary or convenient for the purpose of the University and to build, construct, improve, alter, demolish, repair and maintain such buildings, works and constructions as may be necessary for carrying out the objects of the University;
- (xxx) to sell, lease, exchange, hire or otherwise transfer all or any portion of the movable and immovable properties of the University, provided that prior approval in writing of the Government is obtained for the transfer or disposal of the same;
- (xxxi) to borrow, with the approval of the Government, on security of the property of the University, moneys for the purpose of the University;
- (xxxii) to assess the needs in terms of subjects, fields of specialization, levels of education and training of technical and other manpower, both on short and long term basis, and to initiate necessary programmes to meet those needs;
- (xxxiii) to initiate measures to enlist the cooperation of the industry and other expert agencies to provide complementary facilities;
- (xxxiv) to provide for instruction through "distance learning" and "open approach" and for mobility of students from the non-formal or open learning stream to the formal stream and vice versa;
- (xxxv) to make appointment in Emeritus capacity of eminent employees who have rendered distinguished service on such terms and conditions as may be prescribed; and
- (xxxvi) to do all such other acts and things as may be necessary or incidental to the exercise of all or any of the powers of the University or necessary for or conducive to the attainment of all or any of the objects of the University.

8. **University open to all classes, castes and creed - (a) Students** – (1) The University shall be open to only the persons of female gender to be admitted as students to the University, or to graduate thereat, and it shall not be lawful for the University to adopt or impose on any person any test whatsoever of religious belief or profession or political opinion in order to entitle her to be admitted as a student of the University;

(2) Nothing in this section shall be deemed to prevent the University from making any special provision for the admission as women students belonging to the weaker sections of the Society, and in particular, of women belonging to the Scheduled Castes and the Scheduled Tribes;

(3) The University shall be open to female students of any nationality and those may be admitted in the manner so prescribed.

(b) **Employees** - (1) The University shall be open to persons of either sex or whatever race, creed, caste or class, and it shall not be lawful for the University to adopt or impose on any person any test whatsoever of religious belief or profession or political opinion in order to entitle him/her to be appointed as a teacher of the University or to hold any other office therein or to enjoy or exercise any privilege thereof.

(2) Nothing in this section shall be deemed to prevent the University from making any special provision for the appointment of persons belonging to the weaker sections of the Society, and in particular, of persons belonging to the Scheduled Castes and the Scheduled Tribes;

9. **Teaching in the University** - (1) The teaching in connection with the degree, diploma and certificate programmes of the University shall be conducted in accordance with the Ordinances and Regulations.

(2) The courses and Curricula and the authorities responsible for organizing the teaching of such courses and curricula shall be as prescribed by the Ordinances.

10. **Visitor of the University** - (1) The President of the Republic of India shall be the Visitor of the University.

(2) Any dispute arising between the University and any other university established by law in Delhi may be referred to the Visitor whose decision shall be final and binding on the parties.

11. **Chancellor of the University** - (1) The Lieutenant Governor of the National Capital Territory of Delhi shall be the Chancellor of the University.

(2) The Chancellor shall, if present, preside over the convocation of the University for conferring degrees.

(3) The Chancellor shall have the right to cause an inspection, to be made by such person or persons as he may direct, of the University, an Institute/Center maintained by the University, its buildings, laboratories and equipment, and also of the examination, teaching and other work conducted or done by the University, or to cause an inquiry



to be made in the like manner in respect of all or any of the matters connected with the University.

- (4) The Chancellor shall, in every case, give notice to the University of his intention to cause an inspection or inquiry to be made and the University shall, on receipt of such notice, have the right to make such representation to the Chancellor, as it may consider necessary, within such period as specified in the notice.
- (5) After considering the representation, if any, made by the University, the Chancellor may cause such inspection or inquiry as is referred to in sub-section (3).
- (6) In case, an inspection or inquiry has been caused to be made by the Chancellor, the University shall be entitled to appoint a representative who shall have the right to be present and be heard at such inspection or inquiry.
- (7) The Chancellor may address the Vice-Chancellor with reference to the result of such inspection or inquiry as is referred to in sub-section (3) and the Vice-Chancellor shall communicate to the Board of Management the views of the Chancellor with such advice as the Chancellor may be pleased to offer upon the action to be taken thereon.
- (8) The Board of Management shall communicate through the Vice-Chancellor to the Chancellor such action, if any, as he proposes to take or has been taken by him upon the result of such inspection or inquiry.
- (9) In case, the Board of Management does not, within a reasonable time, take action to the satisfaction of the Chancellor, the Chancellor may issue such directions as he may think fit and the Board of Management shall comply with such directions.
- (10) Without prejudice to the foregoing provisions of this section, the Chancellor may, by order in writing, annul any proceeding of the University which is not in conformity with this Act, the Statutes or the Ordinances:

Provided that before making any such order, the Chancellor shall call upon the University to show cause why such an order should not be made and shall consider the cause shown, if any, within the time-limit specified by him.

- (11) The Chancellor shall have such other powers as may be prescribed.

**12. Officers of the University** - The following shall be the Officers of the University:-

- (1) the Vice-Chancellor;
- (2) the Pro Vice-Chancellor;
- (3) the Deans;
- (4) the Registrar;
- (5) such other officers as may be declared by the Statutes to be the Officers of the University.

13. **Vice-Chancellor of the University** - (1) The Vice-Chancellor shall be a scholar of eminence in one of the areas of engineering, technology, management and allied areas, pertinent to the University and having rich administrative and academic experience in Institution of higher learning.
- (2) The Vice-Chancellor shall be appointed by the Chancellor, in such manner, for such term and on such emoluments and other conditions of service as may be prescribed.
- (3) The Vice-Chancellor shall be the principal academic and executive officer of the University and shall exercise supervision and control over the affairs of the University, give effect to the decisions of all the authorities of the University and shall be responsible for maintenance of discipline therein.
- (4) The Vice-Chancellor may, if he is of the opinion that immediate action is necessary on any matter, exercise any power conferred on any authority of the University by or under this Act and shall report to such authority the action taken by him on such matter:
- Provided that if the authority concerned is of the opinion that such action ought not to have been taken, the Chancellor shall take such action as is necessary and feasible to annul the action taken by the Vice-Chancellor in excess of the powers conferred upon him:
- Provided further that any person in the service of the University who is aggrieved by the action taken by the Vice-Chancellor under this sub-section, shall, have the right to appeal against such action to the Board of Management within sixty days from the date on which such action is communicated to him and thereupon the Board of Management may confirm, modify or reverse the action taken by the Vice-Chancellor
- (5) The Vice-Chancellor shall exercise such other powers and perform such other functions as may be prescribed by the Statutes and the Ordinances.
14. **Pro Vice-Chancellors of the University** - Every Pro Vice-Chancellor shall be appointed in such manner, on such emoluments and other conditions of service, and shall exercise such powers and perform such functions, as may be prescribed.
15. **The Deans** - Every Dean shall be appointed in such manner, and shall exercise such powers and perform such duties as may be prescribed.
16. **The Registrar** - (1) Registrar shall be appointed in such a manner, on such emoluments and other conditions of service, and shall exercise such powers and perform such functions, as may be prescribed.